



after a long delay without taking recourse by the informant to recover the said amount.

Learned counsel for the petitioner has thus submitted that petitioner who is in custody since 21.04.2020, may be enlarged on bail.

Learned counsel for the State assisted by the learned counsel for the informant have opposed the prayer for bail and has submitted that petitioner has criminal antecedent of similar nature, as such, he is not entitled for regular bail as even after taken coal he has not paid amount and to that effect an agreement has been executed between the parties.

After hearing, learned counsel for the parties and perusing the materials brought on record and looking into the dispute between the parties, the cost of the coal, the freight charge, this Court is inclined to grant Bail to the petitioner. Accordingly, petitioner (Kirti Kumar Singh), is directed to be released on bail on furnishing bail bond of Rs. 20,000/- (Rupees Twenty Thousand) with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Bermo at Tenughat in connection with Bokaro Thermal P.S. Case No.01 of 2020, corresponding to G.R. Case No.13 of 2020 on the following conditions:-

(i) One of the bailors shall be deponent/parivikar of the present case namely, A.K. Singh, S/o P.N. Singh, R/o Village- Namkum, P.O.& P.S.- Namkum, District- Ranchi, who has furnished photocopy of his UID Card bearing No.7713 5333 1328 before this Court in the bail application.

***Office is directed to send photo copy of the UID Card bearing No. 7713 5333 1328 of deponent along with this order to the court below so as to verify the authenticity of the bailor.***

(ii) Another bailor shall be father/mother/son/sister/brother.

(iii) Learned trial court is directed to refer the matter before the Mediation Centre, Tenughat, Bokaro so as to have amicable settlement between the parties.

(iv) Petitioner shall appear before the learned trial court on each and every date till conclusion of the trial.

(v) The Jail Authority shall release the petitioner only after his medical check-up.

(vi) The Civil Surgeon, Ranchi is directed to medically examine the petitioner at the time of his release and if require, petitioner shall be taken for quarantine, but if no such requirement is there, he shall be released forthwith, if not

wanted in any other case.

(vii) Petitioner shall also comply with all the guidelines issued by the Government to meet the challenges of Covid-19, as the country is passing through Pandemic of Covid-19.

**( Kailash Prasad Deo, J.)**

Sandeep/R.S.